

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. C.P.(CAA)/279(MB)2023 C.A.(CAA)/101(MB)2022

**IN THE MATTER OF**

VIKRAN ENGINEERING & EXIM PRIVATE LIMITED

U/s 230-232 of the Companies Act, 2013

**Order Delivered on 06.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent: Adv. Loknath Mishra (PH)

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**ORDER**

Heard. CA is **admitted**. Returnable by **14.12.2023**. The Petitioner shall publish the notice at least 10 days before the next date of hearing in two newspapers i.e. "Navshakti" in Marathi language and "Business Standard" in English language. In the meanwhile, the ROC, RD and OL to file their report before the next date of hearing.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/